

Case No.
FIR no. 138/19
PS EOW
State vs. Anil Kumar Sharma
U/s 406/420/120B IPC

Through VC (Cisco Webex)

15.09.2020

This is an application for grant of interim bail on behalf of applicant/ accused Anil Kumar Sharma.

Present: Sh. Deepak Kumar, Ld. APP for the State.
Sh. Manoj Singh, Ld. Counsel for applicant/ a
SI Pawan Kumar (EOW)

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that he is a qualified engineer from IIT Kharagpur and MBA and is Founder Director of Amrapali Group of Companies including M/s Ultra Home Constructions Pvt. Ltd.. That the accused is lodged in Mandoli Jail since 28.02.2019 and was arrested by the Investigating Agency on 07.08.2020 in connection with the case on the complaint of Mr. Shekhar Bahadur. That after arrest, his PC remand was never demanded by the IO in this case. That the applicant already stands admitted on interim/ regular bail on medical grounds in 11 cases. That the applicant and his Companies were restrained by the Hon'ble Apex Court from transferring and alienating any property of the Companies vide order dated 10.05.2018. That the applicant is aged 57 years and is suffering from multiple ailments i.e. High B.P., Hypothyroidism and Dyslipidemia besides enlarged Hernia and multiple excruciating joint pains and his medical reports are already there showing his position. That on the identical facts and application, he was admitted on regular bail by Ld. CMM, South District vide order dated 17.03.2020. That as per the



medical report dated 15.08.2020, applicant's health is deteriorated and it is difficult to pursue surgery. That the arrest of the applicant in the present case after being admitted on bail on medical conditions in several cases would definitely frustrate spirit of the order passed by the courts. That the IO despite being aware that the applicant was in JC since 28.02.2019, did not make any effort to proceed with the investigation and wake up only on 07.08.2020 just to frustrate the interim bail orders. That the applicant is permanent resident of NCT, Delhi. That he is no more required for investigation in the present case. That he is the sole bread earner of his family having ailing father, wife and 2 minor children and accordingly, he be admitted on interim bail for 3 months.

Application is opposed by the Ld. APP for State on the grounds that investigation is yet to be completed and also that other Directors of the Company are also yet to be examined. It is also contended that the applicant/ accused is involved in multiple cases. It is also contended that there are 35 more cases against the applicant/ accused and that allegations are serious in nature as he has committed forgery and cheating.

Heard. Record perused.

It is not in dispute that due to prevailing situation of Covid-19 Pandemic, there is no much progress in the investigation. Moreover, keeping in mind the totality of facts and circumstances of the case and also medical reports filed by the applicant/ accused, he is admitted to interim bail for 60 days from the date of his release, subject to furnishing Personal Bond in the sum of Rs.50000/- to the satisfaction of Ld. MM/ Duty MM with one surety in the like amount on the following terms:

1. the applicant shall not contact the complainant/ any witness in any manner whatsoever;
2. the applicant shall not influence any witness or tamper with the evidence in any manner whatsoever;



3. the applicant shall join the investigation as and when desired/ directed by the IO/ SHO; and
4. the applicant shall surrender before the Jail Superintendent on expiry of the period of interim bail.

Application is disposed off accordingly.

Copy of order be given dasti.



(Rajinder Kumar)
CMM(East) KKD Courts Delhi
15.09.2020

Case No.
E-FIR no. 000493/2020
PS Kalyanpuri
State vs. Danish
U/s 379/411 IPC

15.09.2020

This is an application for grant of bail on behalf of accused Danish

Present: Ld. APP for State.

Applicant/ accused in person through VC.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 03.09.2020. That recovery is the planted one. That he is having old aged parents to look after.

The application is opposed by the Ld. APP for the State on the ground that accused may jump the bail, if released.

Keeping in view the facts and circumstances of the case, applicant/accused Danish is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.



(Rajinder Kumar)
CMM(East) KKD Courts Delhi
15.09.2020

*Received copy
Rajinder Kumar
15/9/2020*

Case No.
FIR no. 360/2020
E-PS Kalyanpuri
State vs. Unknown
U/s 379 IPC

15.09.2020

This is an application for release of Mobile Make REDMI Note 8, Vide IMEI No.865001042364341 on superdari to the applicant Akash Yadav.

Present Ld. APP for the State.

Ms. Preeti Kashyap, Ld. Counsel for applicant.

IO has not raised any objection to the release of the mobile in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and Crl. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned mobile to the rightful owner subject to preparing detailed proper panchnama of above mentioned mobile,
2. take photographs of above mentioned mobile from all possible angles and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned mobile attested and countersigned by complainant/affected party as well as by the owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed.

*Decided by
Judge
D-1265/2017
15/09/20*

(Rajinder Kumar)
CMM(East) RKD Courts Delhi
15.09.2020

Case No.
FIR no. 109/2020
PS Crime Branch
State vs. Titoo @ Shiv Kumar
U/s 25/27/29 Arms Act.

15.09.2020

This is an application for grant of bail on behalf of accused Titoo @ Shiv Kumar.

Present: Ld. APP for State.

Sh. Parvesh Choudhary, Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC for last about 1 ½ months. That he is innocent and has been falsely implicated in this case. That the recovery is the planted one as he failed to give Rs.5 Lacs to the officials of Crime Branch, Delhi. That applicant is young boy and is innocent.

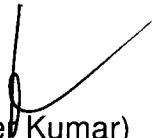
The application is opposed by the Ld. APP for the State on the ground that applicant/ accused is involved in a number of cases. That arms/ cartridges were recovered from the possession of applicant/ accused. That the allegations are serious in nature.

Keeping in view the facts and circumstances of the case, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 15,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.

*I have
copy received
Sandesh (Delhi)
9718907272*


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
15.09.2020

Case No.
E-FIR no. ED-PN-000189
PS Pandav Nagar
State vs. Unknown
U/s 379 IPC

15.09.2020

This is an application for release of Mobile Phone i.e. Apple iPhone 6 Grey on superdari to the applicant Shравan Kumar Jiswal.

Present Ld. APP for the State.

Applicant in person through VC.

IO has not raised any objection to the release of the mobile in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" Criminal MC No.4485/2013, and Crl. M.A. No.16055/2013 wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned mobile to registered owner subject to preparing detailed proper panchnama of above mentioned mobile,
2. take photographs of above mentioned mobile from all possible angles and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned mobile attested and countersigned by complainant/affected party as well as by registered owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be supplied to the applicant on his Whatsapp number.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
15.09.2020

Case No.
FIR no. 0269/2020
PS Kalyanpuri
State vs. Unknown
U/s 379/411 IPC

15.09.2020

This is an application for release of Mobile XIAOMI REDMI 4 SMART Phone Color Gold ROM 32 GB Ram 3 GB IMEI No. I-866132039248301 and 866132039248319 on superdari to the applicant Sunil Bhatnagar.

Present Ld. APP for the State.

Applicant in person through VC.

IO has not raised any objection to the release of the mobile in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and Crl. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned mobile to owner subject to preparing detailed proper panchnama of above mentioned mobile,
2. take photographs of above mentioned mobile from all possible angles and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned mobile attested and countersigned by complainant/affected party as well as by owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
15.09.2020

Case No.
FIR no. 324/19
PS Pandav Nagar
State vs. Kayum

15.09.2020

This is an application for waiving off surety bond and release the accused on personal bond filed by the applicant/ accused Kayum.

Present: Sh. Deepak Kumar, Ld. APP for State

Sh. Mohit Bhatnagar, Ld. Counsel for applicant/ accused

Verification report filed by the IO is also perused.

As per report, accused has been residing at the given address for the last 20 years. Accused is running on bail in this case since 11.07.2020.

Considering all the facts and circumstances, the application is allowed.

Let accused be released on furnishing personal bond as ordered.

The application stands disposed off.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
15.09.2020

Case No.
FIR no. 269/19
PS Pandav Nagar
State vs. Kayum

15.09.2020

This is an application for waiving off surety bond and release the accused on personal bond filed by the applicant/ accused Kayum.

Present: Sh. Deepak Kumar, Ld. APP for State

Sh. Mohit Bhatnagar, Ld. Counsel for applicant/ accused

Verification report filed by the IO is also perused.

As per report, accused has been residing at the given address for the last 20 years. Accused is running on bail in this case since 11.07.2020.

Considering all the facts and circumstances, the application is allowed.

Let accused be released on furnishing personal bond as ordered.

The application stands disposed off.



(Rajinder Kumar)
CMM(East) KKD Courts Delhi
15.09.2020

Case No.
FIR no. 384/19
PS Pandav Nagar
State vs. Kayum

15.09.2020

This is an application for waiving off surety bond and release the accused on personal bond filed by the applicant/ accused Kayum.

Present: Sh. Deepak Kumar, Ld. APP for State
Sh. Mohit Bhatnagar, Ld. Counsel for applicant/ accused
Verification report filed by the IO is also perused.

As per report, accused has been residing at the given address for the last 20 years. Accused is running on bail in this case since 10.08.2020.

Considering all the facts and circumstances, the application is allowed.

Let accused be released on furnishing personal bond as ordered.

The application stands disposed off.



(Rajinder Kumar)
CMM(East) KKD Courts Delhi
15.09.2020